Annexure 3

Name of the Corporate debtor: M/s. Dharti Dredging and Infrastructure Limited; Date of commencement of CIRP: 05.04.2022; List of Creditors as on: 15.11.2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors)															
S No	Name of Creditors	Identificat ion No		of claims Amount Claimed	Amount of claim admitted	Nature of claims	Details of claim admit Amount covered by Security Interest	Amount covered by guarantee	Whether	% of	Amount of contingen t claim	Amount of any mutual dues, that may be	Amount of claim not admitted	Amount of claim under verificatio n	Remarks
									related party	voting share in COC					if any
1	State Bank of India	F-1	19.04.2022	1477948257	1477948257	FORM C	Equitable Mortgage & Hypothecation FMV of: L & B-Rs.5,24,23,554/dated 05.01.2022. P & M Rss.26,17,80,300/dated 28.03.2022	Rs.147,79,48,256.51	NO	50.064	0	NIL	0	0	
2	Federal Bank	F-2	26.04.2022	457148451	457148451	FORM C	A)First charges on all current assers if the company both present and future ranking paripassu with other working capital lenders in consortium of SBI and ICICI. B)Hypothecation of stock and receivable on paripassi basis. C)First charge on parripasu basis among the member banks of consortium by way of hypothecation of all dredgers abd First charges on paripassu basis among other member banks of consortium on ununencmbered fixed assets both present and future valued at Rs 96.30 crors (WDV) as on 31.03.2015. D)Paripassu charges on 55.13 lakhs equity shares at Rs 10/each of the company held by the promotors and associates.	The total claim as on 05.04.2022 is Rs 45,71,48,451.41 (Rupees forty five crores seventy one lakhs forty eight thousend four hundred fifty one and Paisa forty one only) The table containing the details of the computation of the amount of the total claim in annexed herewith as S.No.26 in the list of supporting documents	NO	34.451	0	NIL	0	0	
3	ICICI Bank	F-3	22.04.2022	1017024100	1017024100	FORM C	The entire claim amount is covered by the below securities. The value of the securities are as below. 1. First pari passu charges on entire curren assets of DDIL along with other consortium working capital lendrs (apportioned value of ICICI Bank -Rs.1,398.0 million-calculated based on provisional financial for FY2021). 2. First pari passu charges on entire unencumbered movable fixed assets of DDII (11 dredgers)along with other consortium working capital lenders (apportioned value of ICICI Bank -Rs.158.2 million-calculated based on valuationreport dated March 30,2021). 3. Equitable mortage on the office building of DDIL situated at 6-3-1113/2, DDIL Bhavan, B.S Maktha, Begumpet along with other consortium working capital lenders (apportioned value of ICICI Bank-Rs.17.7 million-calculated based on valuation report dated March 30,2021). 4. Unconditional and irrevocable personal guarantees of. (a).Mr Rajesh Kumar Jhunjhunwala. (b).Mr. A. Rajendra. (c).Mrs. A. Vijay Lakshmi. 5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited (holding company of DDIL). 6. Pledge of 5,512,765 share of DDII held by Viraj Marine Project Private Limited on a pari passu basis amount all the	Private Limited(Corporate guarantor),registered at Plot No.148,Survey No.69/1,Ravi Colony,Trimulgherry,Secunderabad,Hyde rabad,Telangana-500015. 2.Mr.Rajesh Kumar Jhunjhunwala,residing at 14,Chowpatty View,Morvi Lane,Chowpatty,Mumbai,Maharashtra-400007. 3.Mr.A.Rajendra,residing at plot no.148,Survey no.69/1,Ravi Colony,Trimulgherry, Hyderabad,Telangana-500015. 4.Mrs A. Vijaylakshmi ,residing at Plot No 148,Survey No.69/1,Ravi Colony,Trimulgherry,	NO	15.485	0	NIL	0	0	
		Total		2952120807	2952120807					100.00	0		0	0	